## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

**C. P. NO**. 39(ND)15 CA. NO.

CORAM:

PRESENT: SH. R. VARDHARAJAN

HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2016

NAME OF THE COMPANY: M/s. Alka Manchand & Ors. V/s. M/s. Gold Horticulture Pvt. Ltd. & Ors.

**SECTION OF THE COMPANIES ACT: 397/398** 

S.NO	NAME	DESIGNATION		REPRESENTATION	ON SIGNATURE
1.	HARLEEN	KAUR	Adv	Resp 1 to 4	] Hlean
2.	S IDHARTHA	DAS	(ADV.)	Putitioner	Sally De

## ORDER

Learned counsel for the parties are present. Learned counsel have stated that the appeal filed before the Delhi High Court against the order dated 30.07.2015 of the Company Law Board is still subjudice and is likely to come up before the Court for its determination in the month of March 2017. Taking the above into consideration the matter is adjourned sine die on the request of the learned counsel for the parties and shall be restored to its original number on the date of the production of the order passed by the Delhi High Court.

(R.Varadharajan)

Sd1-

Member (Judicial)

(Makaraj Krishan Hanjura) Member (Judicial)

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